
(2010) 10 P&H CK 0084

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-31650 of 2010

Meena Kumari and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 27-10-2010

Acts Referred:

Citation : (2010) 10 P&H CK 0084

Hon'ble Judges : S.S. Saron, J

Bench : Single Bench

Judgement

S.S. Saron, J.—The Petitioners are a newly married couple. They have on their own solemnized their marriage amongst themselves on

15.10.2010 at Maharishi Balmiki Mandir, Sector-24C, Chandigarh under the auspices of the Arya Samaj and Vedic Welfare Society,

Chandigarh. The copy of the marriage certificate (Annexure P-3) issued by the Arya Samaj Vedic Welfare Society, Chandigarh and the

photographs (Annexure P-4) regarding the solemnization of the marriage have been placed on record. On account of the marriage that has been

solemnized, the Petitioners apprehend danger to their life and liberty from Respondent No. 5 who is the father of Petitioner No. 1. The Petitioners

also submitted an application dated 17.10.2010 (Annexure P-5) to the Commissioner of Police, Jalandhar (Respondent No. 2) seeking protection

to their life and liberty. However, despite the said application, the threat to the them persists. Therefore, they have filed the present petition.

2. The Petitioners, it is stated, are major. The date of birth of Petitioner No. 1 as per her 5th class examination certificate (Annexure P-1) issued

by the Education Board Punjab (SCERT) is 29.4.1983 and that of Petitioner No. 2

as per his middle standard examination certificate (Annexure

P-2) issued by the Punjab School Education Board is 19.4.1978. The averments as made in the petition are supported by the affidavit of Meena

Kumari (Petitioner No. 1).

3. Both the Petitioners are present in Court and are identified by their counsel. It is stated by Petitioner No. 1 that she has solemnized her marriage

with Petitioner No. 2 of her own free will and desire and without any kind of pressure or undue influence. She is happy with her marriage. It is also

stated by the Petitioners that they were not earlier married.

4. Keeping in view the facts and circumstances of the case, the criminal miscellaneous petition is disposed of with a direction to Respondents Nos.

2 to 4 that in case the Petitioners approach any of them setting out their grievances as have been made in the present petition, the same would be

looked into by them independently and in accordance with law.